

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 89(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SIL. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016

NAME OF THE COMPANY: Energasia Power India Pvt. Ltd.
Vs.
M/s. Citilum India Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

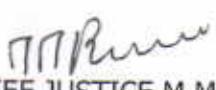
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. AGHWINI MATA	SENIOR ADVOCATE		
2.	Mr. ANIRBAN BHATTACHARVA	ADVOCATE	RESPONDENTG.	
3.	Mr. ABHIGHEK KIKU	ADVOCATE		
4.	Mr. ADITYA VIKRAM	ADVOCATE		
5.	Mr. GIAUHAR MIRZA	ADVOCATE		
6.	Mr. JATIN TEOTIA	ADVOCATE	RESPONDENTG.	

1. Mr. Gaurav Mitra, Adv.
2. Ms. Deepal Dwivedi, Adv.
3. Mr. Naveen Bhardwaj, Adv.
4. Mr. Dehu Ranwal, Adv.

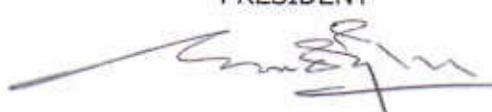
ORDER

This is a joint application with a prayer for passing a consent decree in terms of the settlement arrived at amongst the parties on 6.4.2016; 29.4.2016; transaction documents and affidavit. The terms of settlement would constitute part of the decree. The settlement has been duly signed by all the parties and by their counsel. The parties undertake to abide by the terms of settlement as recorded in the aforesaid documents.

In view of the above this application is disposed of and a consent decree is passed in terms of the settlement dated 6.4.2016; 29.4.2016; transaction documents and affidavit. Accordingly the C.P. No.89(ND)/2015 is disposed of in terms of aforesaid settlement.


(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT


(S.K. MOHAPATRA)

MEMBER (T)

Dated: 13/07/2016
(Vidya)